

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 96(ND)/2013
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.02.2017

NAME OF THE COMPANY: Sh. Gurvinder Singh Suri
Vs.
M/s. BHL Forex and Finlease Ltd. & ors

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Suresh Kalia		Petitioner	R/K
2.	Palash Agawal			
3.	MANSUMYER SINGH, Adv		Respondent No.7	Mansu

ORDER

On account of death of respondent No. 2 there is a delay in concluding the talks for settlement and the mediator Hon'ble Mr. Justice V.K. Gupta has deferred the proceedings. The parties have now made a statement that talks are again revived and some amicable settlement is likely to be reached which shall be placed before the mediator at the earliest.

Keeping in view the aforesaid we adjourned the hearing to 17.03.2017 and request the learned mediator to expedite the proceedings so that an early solution could be found.

SD/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT
SD/-
(R. VARADHARAJAN)
MEMBER (J)